

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 17

IA 4691/2023 IA 4973/2023 IA 4985/2023

In
C.P. (IB)/1329(MB)2017

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **29.04.2024**

NAME OF THE PARTIES: STATE BANK OF INDIA V/s METALLICA
INDUSTRIES LTD

Section 9 OF THE Insolvency And Bankruptcy Code, 2016

ORDER

1. Mr. Amir Arsiwala, Ld. Counsel for the Respondent No.1 and 2 present.
2. In view of the SRA having moved to Hon'ble Supreme Court against the levy of compounding fee/penalty by MCGM, this Bench considered it appropriate to adjourn the matter *sine die*. Once the issue pending before the Hon'ble Supreme Court is resolved, the parties are at liberty to mention the matter to have it listed.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)
/NP/

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)